

# **MADHYA PRADESH STATE JUDICIAL ACADEMY, JABALPUR**

## **Conference on – Family Laws and Gender Justice**

**(19<sup>th</sup> & 20<sup>th</sup> JULY, 2024)**

<b>DAY ONE: 19.07.2024 (Friday)</b>		
<b>SESSIONS</b>	<b>TIME</b>	<b>TOPIC</b>
<b>I</b>	<b>9.30 a.m.</b>	<b><i>Group Photograph</i></b>
	<b>9.45 a.m. to 10.00 a.m.</b>	Inauguration and overview of the Conference By: <b>Hon'ble Shri Justice Vivek Agarwal,</b> <b>Judge, High Court of Madhya Pradesh</b> & <b>Member, Governing Council, MPSJA</b>
<b><i>TEA BREAK (10.00 a.m. to 10.30 a.m.)</i></b>		
<b>II</b>	<b>10.30 a.m. to 12.00 noon</b>	Scope of discussion <ul style="list-style-type: none"><li>• Jurisdictional issues, procedural aspects</li><li>• Judicial separation, restitution of conjugal rights</li><li>• Issues relating to divorce</li></ul> <b>Chaired by: Director, MPSJA</b>  <b>Introductory Address by Chair – 5 min.</b> <b>Panel Speakers: 15-20 min each – Participant Judges</b> <ul style="list-style-type: none"><li>• Shri Akhilesh Joshi, Principal Judge, Family Court, Morena</li><li>• Shri Narendra Pratap Singh, Principal Judge, Family Court, Indore</li><li>• Smt. Sangeeta Madan, I Addl. Principal Judge, Family Court, Indore</li></ul> <b><i>Open Discussion – 25 min.</i></b>
<b><i>TEA BREAK (12.00 noon to 12.15 p.m.)</i></b>		
<b>III</b>	<b>12.15 p.m. to 1.45 p.m.</b>	Maintenance under various laws & related burning issues ( <i>followed by open interaction</i> ) By: <b>Shri Pranesh Kumar Pran,</b> <b>Principal District &amp; Sessions Judge,</b> <b>Betul</b>
<b><i>LUNCH BREAK (1.45 p.m. to 2.30 p.m.)</i></b>		
<b>IV</b>	<b>2.30 p.m. to 4.00 p.m.</b>	Family Court Administration (with reference to establishment, infrastructure, arrears, IT infrastructure, procurement and manpower) By: <b>Shri Manoj Kumar Shrivastava,</b> <b>Registrar General,</b> <b>High Court of Madhya Pradesh</b>
<b><i>TEA BREAK (4.00 p.m. to 4.15 p.m.)</i></b>		
<b>V</b>	<b>4.15 p.m. to 5.30 p.m.</b>	Role and responsibility of D.D.O. – Issues relating to purchase & store Issues relating to Leave Rules, T.A. Rules, Medical Reimbursement, LTC & HTC By: <b>Shri Ravi Shankar Dekate,</b> <b>OSD (Accounts),</b> <b>High Court of Madhya Pradesh</b> & <b>Ms. Vinayika Lakra,</b> <b>Treasury Officer, Jabalpur</b>

<b>DAY TWO: 20.07.2024 (Saturday )</b>		
<b>SESSIONS</b>	<b>TIME</b>	<b>TOPIC</b>
<b>I</b>	<b>10.30 a.m. to 11.45 p.m.</b>	Counselling, Conciliation & Mediation in resolving family disputes – Relevance and importance  By: <b>Smt. Giribala Singh,</b> <b>President, State Consumer Disputes Redressal Forum,</b> <b>Bhopal</b>  (Contd.....)
<b><i>TEA BREAK (11.45 a.m. to 12.00 noon)</i></b>		
<b>II</b>	<b>12.00 noon to 1.15 p.m.</b>	Counselling, Conciliation & Mediation in resolving family disputes – Relevance and importance  By: <b>Smt. Giribala Singh,</b> <b>President, State Consumer Disputes Redressal Forum,</b> <b>Bhopal</b>
<b><i>LUNCH BREAK (1.15 p.m. to 2.00 p.m.)</i></b>		
<b>III</b>	<b>2.00 p.m. onwards</b>	Sharing of best practices  <i>Followed by reflections &amp; valedictory Session</i>  By: <b>Director, MPSJA</b>

- Note:* (i) The Schedule is subject to change as per exigencies.  
(ii) Use of Cell Phones during the conference is strictly prohibited.

**DIRECTOR**